

9

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2588 of 2002  
M.A. 2220/2002

New Delhi, this the 22nd day of July, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

1. Smt. Urmila Sharma  
widow of Late Sushil Kumar Sharma  
Ex. Binder, Government of India Press,  
Aligarh (U.P.).

Residential Address

Balwant Nagar, Lodhi Puram,  
Sashi Gate, Agra Road,  
Aligarh (UP).

2. Hari Om Sharma  
S/o Late Shri Sushil Kumar Sharma  
Ex. Binder, Government of India Press,  
Aligarh (UP)

Residential Address

Balwant Nagar, Lodhi Puram,  
Sashi Gate, Agra Road,  
Aligarh (UP).

... Applicants

By Advocate: Shri D.N. Sharma.

Versus

1. Union of India

Through:

The Secretary to the Government of India,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi.

2. The Director of Printing,  
Government of India,  
8 Wing, Nirman Bhawan,  
New Delhi.

3. The Manager,  
Government of India Press,  
Aligarh (UP).

... Respondents

By Advocate: Shri Rajeev Bansal.

O R D E R (ORAL)

The applicants have filed this OA seeking  
compassionate appointment of applicant No. 2 as the



applicant No.1 is the widow of Late Shri Sushil Kumar Sharma and applicant No.2 is the eldest son of Late Shri Sushil Kumar Sharma, who had expired while working with the respondents, Government of India Press, Aligarh. At the time of his death he had left behind 7 members including widow (applicant No.1) and six children but out of all the six children, one Smt. Neeta Sharma is a married daughter. Hence there are only six family members including the widow.

2. It is stated that there is no earning member in the family so applicant No.2, who is a qualified apprentice can work on Offset Machine, as such his case should have been considered by the Government of India Press as he is fit for the job also.

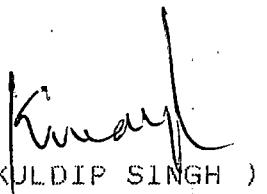
3. Further, the applicants themselves have annexed along with the OA the Scheme for appointment on compassionate grounds which is Annexure A-5.

4. The case of the applicant No.2 was considered and vide impugned order Annexure A-1 the case of the applicant was rejected by the department and while rejecting the case the department had quoted from the Scheme of the Planning Commission wherein figures of poverty line amounting to income below Rs.1767.20 for a family of five members has been suggested to be identified and used as a yardstick while examining the



case for financial destitution and only then the family is considered to below the poverty line and only in that even the case can be considered for compassionate appointment. The respondents have taken into consideration the family pension which is a regular income to the family and which is stated be Rs.2650/- though there are six family members whereas Rs.1767/- has been prescribed for 5 members. However, in this case the family consists of 6 members and are getting Rs.2650/- which is Rs.1000 more than what is prescribed prescribed limit of povety line which has been prescribed by the Planning Commission.

5. So considering the above, I find that the case of the applicant has been rightly rejected by the department as such no interference is called for. Accordingly, the OA is dismissed.

  
( KULDIP SINGH )  
MEMBER ( JUDL )

/Rakesh